

(2022) 06 SEBI CK 0069

In the Securities Appellate Tribunal Mumbai

Case No : ??Miscellaneous Application No. 510 Of 2022, Appeal No. 276 Of 2022

Shruti Saraf

APPELLANT

Vs

Securities & Exchange Board Of India

RESPONDENT

Date of Decision : 13-06-2022

Acts Referred:

Citation : (2022) 06 SEBI CK 0069

Hon'ble Judges : Tarun Agarwala Presiding Officer; M. T. Joshi, J; Meera Swarup, Member

Bench : Full Bench

Advocate : Abhiraj Arora, Anshu Mehta, Shourya Tanay, Harshvardhan Nankani

Judgement

Tarun Agarwala, Presiding Officer

1. The controversy involved in the present appeal is squarely covered by the decision of this Tribunal in Global Earth Properties and Developers Pvt. Ltd. vs. SEBI Appeal No. 212 of 2020 decided on September 14, 2020 and Shubham Singhal vs. SEBI Appeal No. 191 of 2022 decided on May 13, 2022.

2. The appeal fails and is dismissed with no order as to costs.

3. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.